

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 53129 of 2016

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-117-16-17 dated 08.09.2016
passed by the Commissioner (Appeals) Central Excise, Customs & Service Tax.)

M/s Rajbali Walimohammed

Near Farishta Hospital,
Katora Talab, Raipur
C.G.-492001

....Appellant

Versus

**Commissioner of Central Excise And
Service Tax, Raipur**

Central Excise Building,
Dhamtari Road, Tikrapara,
Raipur, Chhatisgarh-492001

...Respondent

APPEARANCE:

Mr. Abhas Mishra, Advocate for the Appellant
Shri Radhe Tallo, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: March 07, 2023

FINAL ORDER NO. 50310/2023

JUSTICE DILIP GUPTA

Shri Abhas Mishra states that as the connected appeal bearing
no. 50003 of 2017 has been dismissed as withdrawn, this appeal has
rendered/remained infructuous and dismissed. The appeal is
accordingly dismissed.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)**